

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
CP. No. 86/241- 242/PB/2023

IN THE MATTER OF:

Sarla Sarda Petitioner/Applicant
Vs.
Shree Narsingh Education Consulting Private Respondent
Limited

Order under Section 241(1), 242(4), 246 of the Companies Act, 2013

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Rishabh Jain, Adv.
For the Respondent : Appearance not marked

ORDER

Ld. Counsel Mr. Rishabh Jain appearing on behalf of the Petitioner stated that the mediation process is still going on. However, it is observed from the previous orders that the matter has not been referred to mediation, anytime, and on the previous occasion Ld. Counsel Mr. Rishabh Jain sought time to file Rejoinder which still has not been filed.

In the wake, Ld. Counsel is directed to give particulars relating to mediation, if any, as to when and how the process took place or else file Rejoinder to the reply filed by Respondent(s) before the next date of hearing.

At request, list the matter for a physical hearing **on 05.09.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)